

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 56 of 2021**

**In the matter of:**

**The Assistant Commissioner of Central Tax** **....Appellant**

**Vs.**

**Mr. V. Shanker, RP for M/S Sri Ramanjaneya Ispat** **....Respondents**  
**Pvt. Ltd. & Ors.**

**Present:**

**Appellant:** **Mr. Joseph Constant Kullu (Assistant Commissioner, Central Tax), Mr. P. Rama Mohan Chowdary (Superintendent, Central Tax)**  
**Respondents:** **Mr. V. Shankar, Mr. Shashank, Mr. Santosh Jadhav, Advocates for R1 (RP)  
Mr. Y. Suryanarayana, Advocate for R2 & 3.**

**ORDER**

**(Through Virtual Mode)**

**26.02.2021:** Mr. V. Shankar, Advocate appears on behalf on Respondent No.1. Mr. Y. Suryanarayana, Advocate appears on behalf of Respondent Nos. 2 and 3. Service upon Respondents is complete. They may file their reply-affidavits along with Vakalatnama within two weeks. Rejoinder, if any, be filed by the Appellant within two weeks thereof.

Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

Appellant may engage a counsel as the matter before this Appellate Tribunal dealing with question of law besides reappraisal of finding of fact require assistance from an Advocate who appears on behalf of the Appellant.

Contd/-.....

List the appeal 'for admission (after notice)' on 5<sup>th</sup> April, 2021 before Court No.II.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

***AR/g***